

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 225/88

~~Transfer Application No:~~

DATE OF DECISION 23.2.1993

Shri Laxman Sitaram Gunjal Petitioner

Shri Shrikant Gaware Advocate for the Petitioners

Versus

Regional Provident Fund Commissioner Respondent
Bombay & Ors.

Shri R.K.Shetty Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice Chairman

The Hon'ble Shri Ms. Usha Savara

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

S.K.Dhaon
(S.K.Dhaon)
Vice Chairman

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL (21)
BOMBAY BENCH, BOMBAY

OA.NO. 225/88

Shri Laxman Sitaram Gunjal ... Applicant
V/S.

Regional Provident Fund Commissioner,
Bombay & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri Shrikant Gaware
Advocate
for the Applicant

Shri R.K.Shetty
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 23.2.1993

(PER: S.K.Dhaon, Vice Chairman)

Learned counsel for the applicant states that during the pendency of this application the applicant has been promoted. He, therefore, does not wish to press this application.

2. Shri R.K.Shetty appears on behalf of the respondents.

3. This application is dismissed as withdrawn but without any order as to costs.

U Savara
(MS. USHA SAVARA)
MEMBER (A)

S.K.Dhaon
(S.K.DHAON)
VICE CHAIRMAN

mrj.